

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

St
3rd March, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2208 (F.NO.176/129/77-II(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Laxminarcinva Devalaya, Margao-Goa" to be a place of public worship of renown throughout the Union Territory of Goa for the purposes of the said Section.

^{Sd.}
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden) New Delhi.

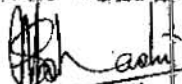
No. (F.NO.176/129/77-II(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax, Karnataka-1, Bangalore, with reference to his letter No.CIB.718/136/77-CIT (II) dated 29.1.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in the Union Territory of Goa.


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